

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 10/TT/2020**

- Subject** : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 tariff period for four assets under “System Strengthening-VII in Southern Regional Grid” in Southern Region.
- Date of Hearing** : 18.5.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Karnataka Power Transmission Corporation Ltd.  
& 16 Others
- Parties present** : Shri B. Vinodh Kanna, Advocate, TANGEDCO  
Shri Shahbaz Husain, Advocate, KPTCL  
Shri S. S. Raju, PGCIL  
Shri A. K. Verma, PGCIL  
Shri B. Dash, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Ms. R. Ramalakshmi, TANGEDCO  
Mr. R. Srinivasan, TANGEDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition has been filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period in respect of the following transmission assets under “System Strengthening-VII in Southern Regional Grid” in Southern Region:

Asset-I: LILO of circuit one 400 kV Trichy-Madurai at Karaikudi along with 1x 80 MVAR Bus Reactor and associated bays and equipment at 400/230 kV Karaikudi Sub-station;

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Asset-II: 2X315 MVA Auto Transformers and 230 kV Downstream System along with associated bays and equipment at 400 kV/ 230 kV Karaikudi Sub-station;

Asset-III: LILO of one circuit of existing Talaguppa-Neelamangala 400 kV D/C line along with 1x80 MVAR Line Reactor at Hassan; and

Asset-IV: 400/220 kV, 2X315 MVA Transformers & Downstream System with associated bays and equipment at Hassan Sub-station

- b. Assets-I and II were put into commercial operation on 1.8.2009 while Assets-III and IV were put into commercial operation on 1.6.2010 and 1.7.2010 respectively. The entire scope of the work under “System Strengthening-VII in Southern Regional Grid” in Southern Region has been completed.
- c. Transmission tariff of the 2009-14 period was trued-up and transmission tariff for Combined Asset for the 2014-19 tariff period was approved by the Commission vide order dated 23.2.2016 in Petition No. 549/TT/2014.
- d. No Additional Capital Expenditure (ACE) is claimed during 2014-19 and 2019-24 tariff periods. The truing up transmission tariff is claimed on the basis of the capital cost admitted by the Commission in order dated 23.2.2016 in Petition No. 549/TT/2014.
- e. No reply has been received from any of the Respondents.
3. Learned counsel for TANGEDCO submitted that he does intend to make any submission in the matter.
4. After hearing the parties, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

